

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 352/GT/2014

Date: 26/08/2016

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: - **Petition No. 352/GT/2014**- Approval of tariff of Mejia Thermal Power station Unit IV for the period from 1.4.2014 to 31.03.2019.

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.9.2016:-

1. Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service.
2. Details of month wise opening stock of coal, coal received during the month, closing stock of the coal for 2015-16 along with annual contracted quantity of coal.
3. Additional capitalization has been claimed towards one set of CAAQMS devices as per the statutory norms of the pollution control board/statutory compliance for 2017-18 under Regulation 14(3)(iii) of the 2014 Tariff Regulations. In this regard, supporting documents directing installation of such system shall be submitted.
4. Submit the coal yard stocking capacity for the station in Million Tonnes.

In case the above said information is not filed within the specified date, the petition shall be heard and disposed on the basis of the information available on record.

Sd/-
(B. Sreekumar)
Deputy Chief (Legal)